

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
Appeal-238/252/ND/2023

IN THE MATTER OF:

Krishan Chand (Director of Asia Pacific
Development Pvt. Ltd.)

.....Applicant

Vs.

RoC

.....Respondent

SECTION

U/s 252

Order delivered on 05.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Ubhai Bharti Gupta, Adv.
For the Respondent :
For the RoC : Ms. Shankari Mishra, Adv.

ORDER

Ld. Counsel on behalf of the Appellant is present and submitted that in terms of order 03.04.2024, they have served the Respondents and have filed the proof of service which is available on the e-portal. Ld. Counsel on behalf of RoC is present and sought time to file their report. Time prayed for is granted. None appears on behalf of the Income Tax Department. Income Tax Department is also directed to file their report. List the matter on **14.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)